

No.HCLC 65/2015

High Court of Karnataka,  
Bengaluru,  
Dated: 30.12.2021.

**CIRCULAR**

It is hereby notified that Rule 1 of Chapter VI of the High Court of Karnataka Rules, 1959, is amended vide Notification No.HCLC 65/2015, dated 21.11.2020; published in the Karnataka Official Gazettee (Part-IV-A) on 30.10.2021 and the same is published and available in the official website of the High Court of Karnataka, which is also extracted as hereunder:-

**"Amendment to Chapter VI:**

In the High Court of Karnataka Rules, 1959, in Chapter VI, in Rule 1, -

- (i) in sub-rule (1), clause (b) shall be omitted; and
- (ii) in sub-rule (2), clause (b) shall be omitted."

In view of the aforesaid amendment, neither Execution First Appeals nor Execution Second Appeals lie before the Hon'ble High Court against the order passed under Section 47 of the Code of Civil Procedure determined by the Executing Court or Appellate Court.

Therefore, all the officers and officials working on the judicial side shall take note of the above and henceforth, shall not accept/entertain the Memorandum of Execution First Appeals and Execution Second Appeals filed under Section 47 of the Code of Civil Procedure determined by the Executing Court or Appellate Court.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-**  
(K.S.BHARATH KUMAR)  
REGISTRAR (JUDICIAL)

To:

1. The Registrar General, High Court of Karnataka, Bengaluru.
2. The Addl.Registrar General, High Court of Karnataka, Dharwad Bench, Dharwad.

3. The Addl.Registrar General, High Court of Karnataka, Kalaburagi Bench, Kalaburagi.
4. The Registrar (Vigilance), High Court of Karnataka, Bengaluru.
5. The Registrar (Review & Statistics), High Court of Karnataka, Bengaluru.
6. The Registrar (Recruitment), High Court of Karnataka, Bengaluru.
7. The Registrar (Administration), High Court of Karnataka, Bengaluru.
8. The Registrar (Protocol & Hospitality), High Court of Karnataka, Bengaluru.
9. The Secretary to Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru.
10. The Registrar (Infrastructure & Maintenance), High Court of Karnataka, Bengaluru.
11. The Registrar (Computers), High Court of Karnataka, Bengaluru.
12. The Central Project Co-ordinator (Computers), High Court of Karnataka, Bengaluru.
13. All the Private Secretaries to the Hon'ble Judges.
14. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
15. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
16. The President, Advocates' Association, Bengaluru.
17. The President, Advocates' Association, High Court of Karnataka Dharwad/Kalaburagi Bench.
18. The Advocate General in Karnataka, Bengaluru.
19. Office of the Advocate General, High Court of Karnataka, Dharwad/Kalaburagi Bench.
20. The President, Women Federation of Lawyers, Bengaluru.
21. The Member Secretary, Karnataka State Legal Services Authority, Bengaluru.
22. The Member Secretary, High Court Legal Services Authority, Bengaluru.
23. The Chief Librarian of this office.
24. The P.A. to Registrar (Judicial) with a request to circulate the same to all the Court Officers and Asst.Court Officers of this office.
25. All Group-A/B officers of this office working on the judicial side.
26. All the Section Officers working on the judicial side with a direction to circulate the same to the staff working under their control.
27. Office copy.